

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

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O.A. No. 784 of 1994

Dated: 6.12.1994

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. J.S. Dhaliwal, J.M.

JITENDRA Kumar Srivastava son of Shri
Brij Narain Srivastava, R/o J-144,
Rani Laxmi Bai Colony, Jhansi Applicant.

(By Advocate Sri M.P. Gupta)

Versus

1. The Union of India, through the G.M.
Central Railway, Bombay V.T.
2. The Addl. Railway Manager, Central
Railway, Jhansi.
3. The Chief Personnel Officer, Central
Railway, Bombay, V.T. Respondents.

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O R D E R

(By Hon. Mr. S. Das Gupta, Member(A))

Heard Sri M.P. Gupta, learned counsel for
the applicant on admission.

The cause of action in this case arose on
28.5.1992 when the revisional order was passed ,
a copy of which is at Annexure- A 3. The said
order is stated to have been received by the
applicant on 4.6.1992. ^{Recording} from that date, the
application is highly time barred. The applicant has
filed a petition for condonation of delay but the

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reasons given for the delay are not convincing. In any case, the effect of the penalty is also now over since the penalty was for withholding of promotion for 2 years and the said period is over.

2. In view of the above, we do not find any good ground, ^{for interference} as such, the petition is dismissed on the ground of limitation.


J. Ansari
Member (J)

(n.u.)


Member (A)